

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-389-2020  
(STM NO.1522-2020)**

Sayed Hassan ... Petitioner  
*Versus*  
The Registrar of Co-operative  
Societies & Anr. ... Respondents

Mr. John Abreu Lobo, Advocate for the Petitioner.  
Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional  
Government Advocate for Respondent Nos.1 and 2.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 5<sup>th</sup> January, 2021**

**P.C.**

At the request of the learned Advocate General, we grant the Respondents further two weeks time to file reply to the amended petition.

2. Copy of such reply to be furnished to the learned counsel for the Petitioner by 18<sup>th</sup> January, 2021. In case the Petitioner wishes to file any rejoinder, the Petitioner may do so by 22<sup>nd</sup> January, 2021.

3. Stand over to 25<sup>th</sup> January, 2021.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

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